

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 1 – IA/961(AHM)2024
ITEM No. 2 – IA/962(AHM)2024
ITEM No. 3 – IA/963(AHM)2024
ITEM No. 4 – IA/964(AHM)2024
In
C.P.(IB)/149(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Arya Corporation Advisors and Resolutions
V/s
Envision Scientific Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 26/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Deepak Khosla, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

We both members recuse from the all matters of the Mr. Deepak Khosla, Advocate.
The Incharge Registrar/Deputy Registrar is directed to place all the matters before
the Hon'ble President/Principal Bench NCLT, New Delhi for administrate order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)